

2025:PHHC:148782



**IN THE HIGH COURT OF PUNJAB AND HARYANA  
AT CHANDIGARH**

209(128 cases)

Date of Decision: **October 30, 2025**

1.

CWP-28852-2017

ROSHAN LAL

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LIMITED AND OTHERS

... RESPONDENTS

2.

CWP-11974-2017

BIKKAR SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORP LTD &amp; ORS

... RESPONDENTS

3.

CWP-11975-2017

BALWINDER SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORP LTD &amp; ORS

... RESPONDENTS

4.

CWP-11976-2017

MANGAT RAI

...PETITIONER

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VERSUS

PUNJAB STATE POWER CORP LTD &amp; ORS

... RESPONDENTS

5.

CWP-13237-2021

JOGINDER SINGH AND ORS

...PETITIONERS

VERSUS

PUNJAB STATE POWER CORPORATION LIMITED AND ORS

... RESPONDENTS

6.

CWP-14085-2023

HARINDER SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

7.

CWP-14798-2021

BIMAL KUMAR

...PETITIONER

VERSUS

BHAKRA BEAS MANAGEMENT BOARD AND OTHERS

... RESPONDENTS

8.

CWP-15842-2023

SUKHMANDER SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORP. LTD. AND ORS.

... RESPONDENTS

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9.

PRITAM SINGH

CWP-15852-2023

...PETITIONER

VERSUS

PUNJAB STATE POWER CORP. LTD. AND ORS.

... RESPONDENTS

10.

KARAM SINGH

CWP-15862-2023

...PETITIONER

VERSUS

PUNJAB STATE POWER CORP. LTD. AND ORS.

... RESPONDENTS

11.

RAJ KUMAR KANDA

CWP-15863-2023

...PETITIONER

VERSUS

PUNJAB STATE POWER CORP. LTD. AND ORS.

... RESPONDENTS

12.

HARCHAND SINGH

CWP-15880-2023

...PETITIONER

VERSUS

PUNJAB STATE POWERCORP. LTD. AND ORS.

... RESPONDENTS

13.

BALWANT SINGH

CWP-15971-2023

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...PETITIONER

VERSUS

PUNJAB STATE POWER CORP. LTD. AND ORS.

... RESPONDENTS

14.

CWP-16020-2023

ROOP SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORP. LTD. AND ORS.

... RESPONDENTS

15.

CWP-16022-2023

RAGHBIR CHAND

...PETITIONER

VERSUS

PUNJAB STATE POWER CORP. LTD. AND ORS.

... RESPONDENTS

16.

CWP-16086-2023

SATPAL SINGH AND ORS.

...PETITIONERS

VERSUS

PUNJAB STATEPOWER CORPORATION LTD. AND ORS.

... RESPONDENTS

17.

CWP-17647-2023

VIRENDER SINGH SAINI

...PETITIONER

VERSUS

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PUNJAB STATE POWER CORPORATION LIMITED AND OTHERS

... RESPONDENTS

18.

CWP-16024-2023

MEHAR SINGH

VERSUS

PUNJAB STATE POWER CORP. LTD. AND ORS.

... RESPONDENTS

19.

CWP-16052-2023

JAGDISH RAI PURI

...PETITIONER

VERSUS

PUNJAB STATE POWER CORP. LTD. AND ORS.

... RESPONDENTS

20.

CWP-16162-2022

KARTAR SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD. AND ORS

... RESPONDENTS

21.

CWP-17348-2022

HARI CHAND

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND OTHERS

... RESPONDENTS

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22.

CWP-17799-2022

NIRBHAY SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LIMITED AND OTHERS

... RESPONDENTS

23.

CWP-18056-2022

PARMESHWAR DIN

...PETITIONER

VERSUS

STATE OF PUNJAB THROUGH ITS CHAIRMAN CUM MANAGING  
DIRECTOR, PSPCL, PATIALA AND OTHERS

... RESPONDENTS

24.

CWP-18309-2022

GURDAS RAM

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ANR.

... RESPONDENTS

25.

CWP-18348-2022

BEANT SINGH AND ORS.

...PETITIONERS

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS.

... RESPONDENTS

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26.

AJAIB SINGH

CWP-18405-2022

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS.

... RESPONDENTS

27.

KHUSHWINDER SINGH

CWP-18418-2022

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LIMITED AND OTHERS

... RESPONDENTS

28.

GURDIAL CHAND

CWP-18420-2022

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS.

... RESPONDENTS

29.

HAKAM SINGH

CWP-18435-2022

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LIMITED AND ANOTHER

... RESPONDENTS

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30.

CWP-18438-2022

MADHO RAM AND ORS.

...PETITIONERS

VERSUS

PUNJAB STATE POWER CORPORATION LIMITED AND OTHERS

... RESPONDENTS

31.

CWP-18698-2022

HARI RAM

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

32.

CWP-18724-2022

DINESH THAKUR

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

33.

CWP-18729-2022

BHARAT BHUSHAN

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LIMITED AND OTHERS

... RESPONDENTS

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34.

CWP-18849-2022

HARIKISHAN LAL

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

35.

CWP-19833-2023

HARBANS SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LIMITED AND OTHERS

... RESPONDENTS

36.

CWP-19835-2023

AMAR SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD. AND ANR

... RESPONDENTS

37.

CWP-19841-2023

CHHANGA SINGH

...PETITIONER

VERSUS

PSPCL AND ANR.

... RESPONDENTS

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38.

CWP-19867-2021

GURMAIL SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD./PSPCL AND OTHERS

... RESPONDENTS

39.

CWP-19986-2023

MOHINDER SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD. AND OTHERS

... RESPONDENTS

40.

CWP-20-2024

PITAMBER DUTT

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND OTHERS

... RESPONDENTS

41.

CWP-2009-2024

TEJA SINGH AND OTHERS

...PETITIONERS

VERSUS

PUNJAB STATE POWER CORPORATION LTD. AND OTHERS

... RESPONDENTS

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42.

CWP-20625-2023

ASHOK KUMAR SEHGAL

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

43.

CWP-20748-2022

BIRJESH KUMAR

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD. AND OTHERS

... RESPONDENTS

44.

CWP-20789-2022

HARCHAND SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD. AND OTHERS

... RESPONDENTS

45.

CWP-20791-2022

MOHINDER SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD. AND OTHERS

... RESPONDENTS

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46.

CWP-20831-2021

RAJINDER KUMAR

...PETITIONER

VERSUS

THE PUNJAB STATE POWER CORPORATION LIMITED AND  
OTHERS

... RESPONDENTS

47.

CWP-20973-2023

SUMITER SINGH AND OTHERS

...PETITIONERS

VERSUS

PUNJAB STATE POWER CORPORAITON LTD. AND OTHERS

... RESPONDENTS

48.

CWP-21001-2023

KAILASH CHANDER

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD. AND ORS.

... RESPONDENTS

49.

CWP-21125-2023

HUKAM CHAND

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD. AND ANR

... RESPONDENTS

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50.

CWP-21459-2023

PIRTHIPAL SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LIMITED AND ANOTHER

... RESPONDENTS

51.

CWP-21630-2023

TEJA SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

52.

CWP-21774-2023

GURCHARAN SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ANR

... RESPONDENTS

53.

CWP-22257-2021

BHAJAN SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LIMITED AND OTHERS

... RESPONDENTS

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54.

CWP-23181-2023

KULDIP SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND OTHERS

... RESPONDENTS

55.

CWP-23599-2022

SHAM SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

56.

CWP-13720-2023

SHUSHAM LATA DUTTA

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND OTHERS

... RESPONDENTS

57.

CWP-14539-2022

WASAVA RAM

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS.

... RESPONDENTS

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58. RA-CW-288-2018 IN CWP-14548-2018

AMAR SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND OTHERS

... RESPONDENTS

59. CWP-16074-2023

JAGDEV SINGH AND ORS

...PETITIONERS

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

60. CWP-16087-2023

PRITAM SINGH AND ORS

...PETITIONERS

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

61. CWP-1906-2023

SITA RAM

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPN. LTD. AND ORS.

... RESPONDENTS

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62.

CWP-23836-2022

BHAJAN LAL

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

63.

CWP-25428-2022

PREM LATA

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND OTHERS

... RESPONDENTS

64.

CWP-10731-2017

SURINDER PAL SHARMA

... PETITIONER

Versus

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

65.

CWP-10793-2017

JASWANT SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORP LTD & ORS

... RESPONDENTS

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66.

CWP-24961-2018

RAM SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LIMITED & ORS

... RESPONDENTS

67.

CWP-25429-2022

CHET RAM

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD. AND OTHERS

... RESPONDENTS

68.

CWP-25433-2022

PRITAM SINGH SINCE DECEASED THROUGH JASPAL KAUR

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

69.

CWP-25434-2022

KEWAL

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD. AND OTHERS

... RESPONDENTS

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70.

CWP-25436-2022

SURJAN SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

71.

CWP-25439-2022

SHAM LAL

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

72.

CWP-25446-2022

SURAJ PARSHAD

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

73.

CWP-25495-2022

HARDIYAL SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD. AND OTHERS

... RESPONDENTS

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74.

CWP-25573-2022

RAMESH CHANDER

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

75.

CWP-25586-2022

JANARADHAN MAHTO

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD. AND ORS.

... RESPONDENTS

76.

CWP-25597-2022

DUNGAR RAM

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD. AND ORS

... RESPONDENTS

77.

CWP-25766-2022

RAVI KANT

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND OTHERS

... RESPONDENTS

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78.

CWP-25891-2022

USHA RANI

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

79.

CWP-27663-2022

NAND KISHORE

...PETITIONER

VERSUS

PSPCL AND ORS.

... RESPONDENTS

80.

CWP-22162-2022

BHAGWAN SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND OTHERS

... RESPONDENTS

81.

CWP-8183-2019

PARAMJIT SINGH SAINI

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

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82.

CWP-34514-2019

BHARATVIR SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND OTHERS

... RESPONDENTS

83.

CWP-8171-2019

AMRIK SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

84.

CWP-8181-2019

SUDESH KUMAR

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD. AND OTHERS

... RESPONDENTS

85.

CWP-2894-2023

RAGHUBIR SINGH AND OTHERS

...PETITIONERS

VERSUS

PUNJAB STATE POWER CORPORATION LTD. AND OTHERS

... RESPONDENTS

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86.

CWP-871-2022

BALDEV SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LIMITED

... RESPONDENTS

87.

CWP-7043-2023

MEHNGA SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS.

... RESPONDENTS

88.

CWP-24435-2023

SURINDER KUMAR

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND OTHERS

... RESPONDENTS

89.

CWP-24783-2018

AJAIB SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD. & ORS

... RESPONDENTS

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90.

CWP-23040-2018

BALDEV SINGH AND OTHERS

...PETITIONERS

VERSUS

PUNJAB STATE POWER CORPORATION LIMITED AND OTHERS

... RESPONDENTS

91.

CWP-2564-2023

SUDESH KUMAR ABROL

...PETITIONER

VERSUS

THE PUNJAB STATE POWER CORPORATION LIMITED AND  
OTHERS

... RESPONDENTS

92.

CWP-25722-2018

MADHU BALA AND ORS

...PETITIONERS

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

93.

RA-CW-247-2017 IN CWP-19952-2015

MANGAT SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORP LTD AND ORS

... RESPONDENTS

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94. RA-CW-249-2017 IN CWP-23798-2015

SUNITA KUMARI

...PETITIONER

VERSUS

P.S.P.C.L & ORS

... RESPONDENTS

95. RA-CW-251-2017 IN CWP-24283-2015

BALBIR SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

96.

CWP-27030-2017

PARMJIT SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

97.

CWP-16419-2017

BIKKAR SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

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98.

GURDIAL SINGH

CWP-16799-2017

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

99.

JASMAIL SINGH

CWP-17451-2017

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD & ORS

... RESPONDENTS

100.

OM PARKASH RAI

CWP-18827-2017

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD & ORS

... RESPONDENTS

101.

JAGWANT SINGH

CWP-27031-2017

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

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102.

CWP-27032-2017

MOHINDER SINGH DHALIWAL

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

103.

CWP-27033-2017

PURSHOTAM CHAND SHARMA

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

104.

CWP-27034-2017

GURINDER SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

105.

CWP-27405-2017

GURMUKH SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

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106.

CWP-28850-2017

MUKHTIAR SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

107.

CWP-28851-2017

TARA SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORP LTD & ORS

... RESPONDENTS

108.

CWP-28176-2018

AMAR BAHADUR

...PETITIONER

VERSUS

THE CHAIRMAN-CUMMANAGING DIRECTOR, PB STATE  
POWERCORP.LTD

... RESPONDENTS

109.

CWP-29-2024

GURMEET SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND OTHERS

... RESPONDENTS

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110.

DARSHAN LAL

CWP-29008-2023

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND OTHERS

... RESPONDENTS

111.

SUKHDEV KAUR

CWP-29021-2023

...PETITIONER

VERSUS

PSPCL AND ORS.

... RESPONDENTS

112.

SURINDER KAUR

CWP-29168-2023

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND OTHERS

... RESPONDENTS

113.

GURBACHAN SINGH

CWP-6820-2016

...PETITIONER

VERSUS

PUNJAB STATE TRANSMISSION CORPORATION LTD. & ORS

... RESPONDENTS

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114.

RANJIT SINGH

CWP-8349-2021

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION AND OTHERS

... RESPONDENTS

115.

BIDHI CHAND

CWP-18846-2019

...PETITIONER

VERSUS

CHIEF MANAGING DIRECTOR, BBMB AND ORS

... RESPONDENTS

116.

NARANG SINGH AND ORS

CWP-6967-2021

...PETITIONERS

VERSUS

PUNJAB STATE POWER CORPORATION LIMITED AND OTHERS

.... RESPONDENTS

117.

BHINDER SINGH

CWP-20759-2022

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD. AND OTHERS

... RESPONDENTS

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118.

CWP-2390-2025

NAZAR SINGH AND OTHERS

...PETITIONERS

VERSUS

PUNJAB STATE POWER CORPORATION LIMITED AND OTHERS

... RESPONDENTS

119.

CWP-2288-2025

JUGRAJ SINGH AND OTHERS

...PETITIONERS

VERSUS

PUNJAB STATE POWER CORPORATION LIMITED AND OTHERS

... RESPONDENTS

120.

CWP-17641-2018

FATEH SINGH

...PETITIONER

VERSUS

THE PUNJAB STATE POWER CORPORATION LTD AND ORS

... RESPONDENTS

121.

CWP-22633-2022

KALU RAM

...PETITIONER

VERSUS

PSPCL AND OTHERS

... RESPONDENTS

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122.

CWP-16005-2018

CHANCHAL SINGH

...PETITIONER

VERSUS

THE CHIEF MANAGING DIRECTOR, BBMB AND ORS.

... RESPONDENTS

123.

CWP-16568-2025

TAJINDER SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND OTHERS

... RESPONDENTS

124.

CWP-3511-2022

KAUR SINGH

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND OTHERS

... RESPONDENTS

125.

CWP-22228-2022

PIARA SINGH

...PETITIONER

VERSUS

PSPCL AND OTHERS

... RESPONDENTS

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126.

CWP-13731-2020

SATISH KUMAR JAGOTA

...PETITIONER

VERSUS

PUNJAB STATE POWER CORPORATION LTD. AND OTHERS

... RESPONDENTS

127.

CWP-1920-2023

KANWAR SINGH

VERSUS

THE PUNJAB STATE POWER CORPN. LTD. AND ORS.

... RESPONDENTS

128.

CWP-20689-2025

GIAN CHAND

VERSUS

PUNJAB STATE POWER CORPORATION LTD AND OTHERS

... RESPONDENTS

**CORAM: HON'BLE MR. JUSTICE HARPREET SINGH BRAR**

Present: Mr. P.K.Goklaney, Advocate and Mr. Ashish Goklaney, Advocate, for the petitioner(s) in CWP Nos.-11974 to 11976-2017; CWP Nos.15852, 15862, 15863, 15880, 15971, 16020, 16022, 16024, 15842,16052 of 2023, CWP Nos.17799, 18056, 20748, 20789, 20791 of 2022, CWP Nos.21630, 21774 of 2023, CWP No.14548 of 2018, CWP Nos.22228, 22162 of 2022, CWP Nos.8183, 34514 of 2019, CWP Nos.19952, 23798 of 2015, CWP Nos.27030, 16799, 18827, 27031 to 27034, 28850 to 28852 of 2017, CWP No.6820 of 2016, CWP-20759-2022 and CWP-22633-2022.

Mr. Brijesh Nandan, Advocate with Mr. Samarbir Singh Kamboj, Advocates for the petitioner(s) in CWP Nos-1906, 25640, 23181, 13720 of 2023, 22257, 20831 of 2021, 14539, 23826, 25428, 25436, 25439, 25496, 25498, 25523, 25586, 25597 of 2022.

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Mr. Raj Kumar, Advocate and Ms. Rupinder Kanwal, Advocate, for the petitioner(s) in CWPs 25722-2018, 13720, 29021, 29168, 29008 of 2023, 20 and 29 of 2024, 17641 of 2018, 16568-2025 and 20689-2025.

Mr. Anosh Samson and Mr. Fateh Singh Dhillon, Advocates for the petitioner(s) in CWP-13237-2021.

Mr. Sandeep Singh Majithia, Advocate in CWP-3511-2022.

Mr. Abhishek Masih and Mr. Gaurav Jagota, Advocates for petitioner(s) in CWP-13731-2020.

Mr. Ritesh Aggarwal and Mr. Chankirat Singh Bakshi, Advocates for the petitioner(s) in CWP-8183, 8171, 8181 of 2019.

Mr. Madhav Pokhrel, Advocate for the petitioner(s) in CWP-16074, 16087-2023 and 2009-2024.

Mr. Subhash Kumar, Advocates for the petitioner(s) in CWP-20973, 17647, 16086-2023.

Mr. Manjot Singh Rai, Advocate for petitioner in CWP-21459-2023.

Mr. Pankaj Sharma, Advocate, for the petitioner(s) in CWP-21001-2023 and 23040-2018.

Ms. Garima Arora, Advocate for Mr. J.S. Jaidka and Mr. Abhishek Khullar, Advocates for the petitioner(s) in CWPs-1906, 1920-2023, 2564-2023, 22257-2021 & 20831-2021.

Ms. Seema Kumari and Ms. Ripin Chaudhary, Advocates with Ms. Sonia G. Singh Samber, Advocate for the petitioner(s) in CWPs-18309-2022, 18348- 2022, 18405-2022, 18418- 2022, 18420-2022, 18435-2022, 18438-2022, 19833-2023, 19835-2023, 19841-2023, 19986-2023, 27663-2022.

Mr. V.K.Sandhir, Advocate, for the petitioner(s) in CWP-14085- 2023.

Ms. Vibha Nagar with Mr. G.S. Sandhu, Advocates for Mr. Dinesh Nagar, Advocate for the petitioner in CWP-8349-2021.

Mr. Shiv Kumar Sharma, Advocate for the petitioner in CWP-14798-2021

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Mr. Bhim Sen Sehgal, Advocate, for the petitioner in CWP-20625-2023.

Mr. Nitesh Singla, Advocate for the petitioner(s) in CWP-6967-2021, 2390 & 2288-2025.

Mr. Kanwaljeet Singh, Advocate for the petitioner(s) in CWP-19867-2021 & CWP-21125-2023.

Mr. Manjot Singh Rai, Advocate for the petitioner in CWP-21459-2023.

Mr. Madhav Pokhrel, Advocate for the petitioner(s) in CWPs-16074 & 16087-2023 and CWP-2009-2024.

Mr. Fateh Singh Dhillon, Advocate and Mr. Anosh Samson, Advocates for the petitioner in CWP-13237-2021.

Mr. Amrit Singh Kang, Advocate for the respondents/PSPCL in CWP Nos.20973 and 19835 of 2023.

Mr. Opinderpal Singh, Advocate, for Mr. R.P.S. Bara, Advocate for the respondent-PSPCL in CWP-29021-2023.

Mr. Gagneshwar Walia, Advocate for the respondent PSPCL in RA-CW-247-2017 in CWP-19975-2015

Mr. Anmol Puri, Advocate for the respondents in CWP-6967-2021 for respondent Nos.1 to 5 and in CWP-18348-2022, CWP-25495-2022, CWP-24783-2018, CWP-16162-2022 & CWP-18849-2022 for respondents No.1 to 3.

Ms. Eknor Kaur Sara, Advocate for the respondent PSPCL in CWPs-25429-2022, 25766-2022, 15863-2023, 15880-2023, 19833-2023, 21001-2023 and 29-2024.

Mr. Pratap Singh Gill, Advocate for respondent-PSPCL in CWP-25436-25891-17799-20748 of 2022, CWP-16022-16024-17647- 14085-21630 of 2023.

Mr. Sachin Mittal and Mr.Arnab Mittal, Advocate, for the respondents/BBMB in CWP-18846-2019.

Ms. Preet Arora, Advocate for respondent No.4 in CWP-18438-2022.

Mr. S.S. Kaliramna, Advocate for the respondent(s)-PSPCL in CWP-20625-2023 and CWP-15971- 2023.

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Mr. Neeraj Khanna, Advocate, for the petitioner in CWP-871-2022 and 2894 of 2023.

Mr. Sherbaz Singh Brar, Advocate for the respondents-PSPCL in CWP-16568-2025.

Mr. Karan Nehra, Advocate for the respondent/BBMB in CWP-14798-2021.

Mr. Rehat Bir Singh Mann, Advocate for the respondents in CWP-20791-2022.

Mr. Saurabh Singla, Advocate for Ms. Sehej Sandhwalia, Advocate for respondent in CWP-20-2024.

Mr. Abhilaksh Grover, Advocate for the respondent-PSPCL in CWPs-10731, 10793 and 16419 of 2017.

Ms. Meena Bansal, Advocate for the respondent(s) in CWP-27030 to 27033 of 2017.

Mr. Inderpreet Singh with Ms. J.S. Virk, Advocate for respondents No.1 and 2 in CWP-18309-2022.

Mr. Avneet Singh, Advocate for the respondent(s)-PSPCL in CWP Nos.18056, 25433, 25446, 25439, 25428, 23836, 23599, 25586, 25597, 27603 and 14539 of 2022 and 2564, 7043, 16020 and 21774 of 2023.

Mr. Hridyavans Singh Randhawa, Advocate with Mr. Charanpreet Singh, Advocate for respondents/PSPCL in CWP-2390-2025.

Mr. Shivam Kapila, Advocate for Mr. Shreesh Kakkar, Advocate for the respondent-PSPCL in CWPs-13720-2023 and 18405-2022

Mr. H.S. Ghuman, Advocate for the respondent in CWP-6820-2016.

Ms. Mahima Dogra, Advocate for respondent(s) No.1 and 2 in CWP-21459-2023.

Mr. Akshay Rawal, Advocate for respondents in CWP-24961-2018.

Ms. Kashish Sahni, Advocate for the respondent(s)-PSPCL in CWP-2894-2023 & 19867-2021.

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Mr. M.S. Longia, Advocate for the respondent(s)-PSPCL in CWP-11974 & 17451 of 2017.

Mr. Ashish Grover, Advocate for the respondent in CWP-20789- 2022.

Ms. Promila Nain, Sr. Advocate with Mr. Abhishek Rawal, Advocate for respondent-PSPCL in CWP-11974 of 2017.

Mr. Gurnoor Singh Sethi, Advocate for the respondent(s)-PSPCL in RA-CW-247-2017 in CWP-19952-2015, RA-CW-249-2017 in CWP-23798- 2015 & RA-CW-251-2017 in CWP-24283-2015.

Mr. Suveer Sheokand, Advocate, for respondent Nos.1 to 4 in CWP Nos.28850 and 27034 of 2017.

Mr. Edward Augustine George, Advocate for the respondent(s)-PSPCL in CWP-18418-2022 and CWP-28852-2017.

Mr. H.S. Baidwan, Advocate for respondents-PSPCL in CWP-871-2022.

Mr. Karan Kaushal, Advocate for the respondent(s)-PSPCL in CWPs-25434-2022, 25429-2022, 1906-2023 and 19986-2023.

Mr. Arav Gupta, Advocate for the respondent(s)-PSPCL in CWP-35975-2019, 5934-2020 & 13577-2021.

Ms. Isha Aggarwal, Advocate for Mr. Simrandeep Singh Sandu, Advocate for the respondents-PSPCL in CWP Nos.18435, 18438, 17348, 18176, 20759 of 2022.

Mr. Parminder Singh, Advocate, for respondents/PSPCL in CWP-17641-2018.

Mr. Vaibhav Narang, Advocate for the respondent/PSPCL in CWP-11975-2017.

Mr. Sehaj Bir Singh and Mr. Baltej Pal Singh Walia, Advocates with Ms. Muskan Gill and Ms. Karishma Sharma, Advocates for the respondents/PSPCL in CWP-28852-2017, CWP-28851-2017, CWP-25722-2018, RA-CWP-288-2018, CWP-13731-2020, CWP-13237-2021, CWP-8183-2019, CWP-8171- 2019, CWP-8181-2019, CWP-34514-2019, CWP-23040-2018 and CWP-5668-2021.



**HARPREET SINGH BRAR, J. (Oral)**

1. This order shall dispose of the above-mentioned writ petitions as they arise from a similar factual matrix. However, for the sake of brevity, the facts are taken from **CWP-28852-2017**.

2. The present writ petition(s) have been filed under Article 226/227 of the Constitution of India for issuance of a writ, order or direction in the nature of *mandamus* directing the respondents to grant the benefit of promotional increment(s) to the petitioner, after completion of his 23 years of regular service in view of instructions issued by the respondent-Department from time to time as well as in view of the judgments passed by this Court in number of cases and further, the petitioner is also entitled for the release of interest @12% from the date when it became due till its realization.

3. The issue involved in the instant bunch of 128 petitions is with regards to the entitlement of the petitioner(s) to 3<sup>rd</sup> promotional increment on completion of 23 years of service.

**CONTENTIONS**

4. Learned counsel for the petitioner(s) *inter alia* contends that the issue raised in the present writ petition(s) is no more *res integra* and has been examined this Court on several occasions. Firstly, the circulars dated 23.04.1990, 28.07.2000 and 18.11.2011 have come into effect. This Court for the first time in **CWP-16737-2011 and connected matter, titled as Om**

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***Parkash Dua Vs. Punjab State Electricity Board and others***, decided on 14.12.2015 (Annexure P-6), had considered the case of an identically situated employee Sh. Om Parkash Dua in the light of the aforementioned circulars and allowed the writ petitions of the petitioner(s) therein.

5. Furthermore, with regards to the objection of the respondent-Department in view of clause (iii) of the circular dated 28.07.2000 wherein it has been mentioned that employees should not have been placed in a scale which is higher than the scale of next higher post, it is submitted that a clarification was issued on 26.02.2007 by the Government of Punjab to the extent that even if the employee has been placed in a higher pay scale, he would be entitled for the increment on completion of requisite number of years. Moreover, the Board of Directors have taken a decision in view of the letter dated 09.11.1999 (Annexure P-2) that even if an employee has been granted the benefit of 9/16 years of promotional scale, he is entitled for grant of advance promotional increment on completion of 23 years.

6. As such, an employee, even if placed in a scale which is higher than the scale of his next higher post, is entitled to the promotional increment(s) on completion of 23 years. However, the respondent-department has been blowing hot and cold by withdrawing the feature No.7 and 8 with regards to clearance of departmental examination vide order dated 17.03.2010 and thereafter again implementing it. Ultimately, in the year 2018 all erstwhile conditions imposed for availing the benefit of advance promotional increments has been removed w.e.f. 01.10.2018.



7. In similar circumstances another bunch of writ petitions along with *CWP-20139-2015*, titled as *Chiman Singh Versus Punjab State Power Corporation Ltd. and others*, decided on 29.02.2016, was allowed and the Division Bench in *LPA-997-2016 and connected cases*, titled as *Punjab State Power Corporation Limited Versu Nirmala Rani*, decided on 22.09.2016, has upheld the order passed by the coordinate Bench. Yet another round of litigation in the year 2016 came before this Court bearing *CWP-10994-2016*, titled as *Pritpal Singh Vs. Punjab State Power Corporation Limited and another*, which was disposed of on 20.12.2016 in the same terms of earlier judgments mentioned hereinabove. Furthermore, information was sought from the respondent(s) and it was intimated vide letter 11.05.2015 (Annexure P-11) that the order passed by this Court has been implemented in a number of cases.

8. Learned counsel for the petitioner has further relied upon the judgment passed by this Court in *CWP-10808-2007*, titled as *Paul Singh Vs. Punjab State Electricity Board and others*, decided on 24.01.2012 (Annexure P-13) which was allowed along with other bunch of petitions and the same was also upheld by the Hon'ble Supreme Court (Annexure P-14). Further, this Court in *CWP-16048-2013*, titled as *Arjan Dass Vs. Punjab State Power Corporation Ltd and others*, decided on 11.08.2014 (Annexure P-15), has allowed the writ petition by granting the promotional increment. Learned counsel also brought the attention of this Court on the following



judgments in which similarly situated employees have approached this Court and their petitions were allowed:-

- a. ***CWP No.7538 of 2014 and the connected matters***, titled as ***Tarsem Lal Versus Punjab State Power Corporation Limited and others***, decided on 04.02.2015 (Annexure P-16).
- b. ***CWP No.17100 of 2016 and the connected matters***, titled as ***Paramjit Singh Versus Punjab State Power Corporation Limited and others***, decided on 27.03.2018 (Annexure P-18).
- c. ***LPA No.1849 of 2018*** titled as ***Punjab State Power Corporation Limited and others vs Gurdeep Singh***, decided on 19.03.2019 (Annexure P-19).

9. Learned counsel for the petitioner further relies upon office order dated 28.04.1998 (Annexure P-22) and submits that the condition of passing the departmental account examination for promotion JE-II to JE-I and LDC to UDC has been waived off with the stipulation that incumbent has completed the 50 years of age. He also relies upon the office orders dated 17.03.2016 (Annexure P-23), 20.09.2019 (Annexure P-24) and 18.08.1983 (Annexure P-25) and submits that similarly situated foreman who were under matric have been granted the benefit of 23 years of advance promotional increment and denial of the similar relief to the petitioner would be arbitrary. As such, the respondent-Corporation is compelling every deserving employee to approach this Court even though similar reliefs have been granted to numerous other identical circumstanced employees and



raising up an issue which already stands settled by this Court is against public policy and the principle of state exigency.

10. *Per contra*, learned counsel for the respondent-Corporation submits that the claims of the petitioners must be examined in light of the applicable circulars, as promotional increments were extended solely on the basis of these executive circulars without any corresponding amendment in the statutory service rules. It is contended that the method by which promotional increments were granted has a direct bearing on entitlement, and such benefits cannot be extended to employees who do not satisfy the eligibility criteria prescribed therein, particularly the circular issued in 2011, which governs the cases of the majority of the petitioners. He further relies upon the judgment passed by this Court in *LPA-997-2016* titled as *Punjab State Power Corporation Limited and others Vs. Nirmala Rani*, decided on 22.09.2016 and submits that this Court has observed that the deletion of feature No.7 and 8 would be valid prospectively.

### **OBSERVATION & ANALYSIS**

11. I have heard the submissions made by learned counsel for the parties and have perused the record with their able assistance. At this stage, it may be profitable to refer to the principle of *stare decisis* which commands that the decision of the competent Court must be honoured to promote predictability and consistency in the law. Limiting the scope of application of judgments by categorising them as *jus in personum* defeats the constitutional goal of equality and paves way for further litigation,

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thereby burdening the judicial system with matters that already stand duly settled. Rather, it would be in the interest of justice, fairness and administrative efficacy to allow judgments rendered to have broader application. Moreover, the legal maxim *boni judicis est causas litium dirimere* calls upon the Judges to endeavour to ensure that the decisions rendered do not provide avenues for further litigation. In that vein, this Court is of the considered opinion that once a competent Court has granted a certain relief to one set of employees, they as well as their similarly-situated counterparts must not be forced to move the Courts to have the same implemented. In the matter at hand, the entitlements of the petitioners have been categorically declared, as such there is no scope to even read the judgments rendered by this Court narrowly.

12. Vide notification dated 25.06.2020, the Government of Punjab has notified the Punjab Dispute Resolution & Litigation Policy, 2020 (hereinafter ‘Litigation Policy’), which is a comprehensive framework established with the primary objective of transforming the State Government from a pervasive and often inefficient litigant into a responsible and strategic participant in the justice system. Its core aim is to tackle the immense pendency and backlog of cases in courts by drastically reducing the volume of unnecessary litigation involving the State and its entities. The policy seeks to achieve this by creating conditions that minimize the institution of new cases, curb delays in ongoing litigation, and proactively resolve disputes at the administrative level or through Alternative Dispute

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Resolution (ADR) mechanisms like arbitration and Lok Adalats, thereby preventing them from escalating to the courts in the first instance.

13. To operationalize this vision, the policy outlines a detailed institutional architecture and a set of strategic directives. It establishes a multi-tiered monitoring structure, including Departmental Nodal Officers, District-Level Committees, Department Committees on Litigation (DCL), and a high-powered Empowered Committee on Litigation (ECL), to ensure rigorous oversight and accountability. Key features include explicit guidelines to avoid frivolous litigation, such as not filing appeals in petty financial matters or individual service grievances, and mandating the passing of well-reasoned speaking orders to prevent disputes from arising. Furthermore, the policy enforces strict timelines for responding to legal notices and court orders, promotes the use of a digital case management system for transparency, and centralizes the strategy for critical cases under the Advocate General. The profound importance of this policy lies in its potential to decongest the judiciary, conserve public resources spent on avoidable legal battles, foster good governance through timely and fair administrative action, and ultimately enhance the public's access to justice by providing quicker and more amicable resolutions.

14. In compliance with the order dated 20.03.2025 passed by this Court in *CWP No. 7727 of 2025* titled *Paramjit Kaur vs. State of Punjab and others* and *CWP No. 7728 of 2025* titled *Major Singh vs. State of Punjab and others*, the Government of Punjab vide letter dated 16.04.2025,

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has constituted an Empowered Committee to address the various issues raised by the employees.

15. In view of the above, the petition(s) are disposed of in the following terms:

- a. The petitioners are directed to submit comprehensive representations setting out their respective claims before the Empowered Committee within one month from the date of receipt of a certified copy of this order.
- b. The Empowered Committee shall afford a fair opportunity of hearing to the petitioners and shall adjudicate their claims by passing a reasoned and speaking order within a further period of three months, keeping in view the judgments referred to hereinabove.
- c. It is further clarified that any other similarly situated employee, who has not approached this Court, shall also be at liberty to submit a representation before the Empowered Committee, and such representation(s) shall be decided by the Committee in a time-bound manner in accordance with law.

16. This Court is constrained to observe that the controversy involved herein has travelled to this Court on multiple occasions, and has even engaged the attention of the Hon'ble Supreme Court. One is compelled to ask: what purpose does the Litigation Policy serve if matters, despite being conclusively settled by judicial pronouncements, are permitted to endlessly spiral back into litigation until they once again reach the highest

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constitutional forum? Once the law on an issue stands crystalised, compelling similarly situated employees to repeatedly invoke the writ jurisdiction to secure identical reliefs is contrary to public policy and the rule of law. The State, as a model employer, is under a constitutional obligation to act fairly, promptly, and in good faith. Administrative indifference and inertia in implementing Court directions has emerged as a recurring concern; one that erodes public trust and burdens the justice delivery system. The Hon'ble Supreme Court has consistently underscored that justice delayed is not merely justice denied, but justice diluted, deferred, and ultimately defeated. Passive resistance to judicial mandates reveals institutional arrogance and a disregard for constitutional discipline. This Court, therefore, refers the matters to the Empowered Committee with earnest hope that reasoned and lawful decisions shall be taken, ensuring that the litigation is finally brought to an end.

17. Pending miscellaneous application(s), if any, shall also stands disposed of.

18. Photocopy of this order be placed on the files of connected cases.

**(HARPREET SINGH BRAR)**  
**JUDGE**

**October 30, 2025**

*P.C*

Whether speaking/reasoned. : Yes/No  
Whether Reportable. : Yes/No